

1	2	3
74.		Malkangiri
75.		Mayurbhanj
76.		Nabarangapur
77.		Nayagarh
78.		Nuapada
79.		Rayagada
80.		Sambalpur
81.		Sonapur
82.		Sundargarh
83.	Uttar Pradesh	Chandauli
84.		Mirzapur
85.		Sonbhadra
86.	West Bengal	Bankura
87.		Purulia
88.		Paschim Medinipur

Fine on the companies for incomplete road projects

†1494. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is planning to impose fine on the companies which leave the road construction projects incomplete, if so, the details thereof; and

(b) whether these companies have cited any reasons for leaving the projects incomplete, if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY): (a) The damages and penalties are pre-defined in the Concession Agreements/Contract Agreements and are dealt as per respective provisions therein.

(b) The companies have left the projects citing reasons for non-fulfilment of condition precedent by the authority, such as delay in land acquisition, project clearances, etc., force majeure events, and poor cash flow.

Action initiated against erring contractors

1495. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the private contractors are indulging into various malpractices in the highway contracts awarded to them;

(b) if so, the details of the fraudulent practices detected so far, State-wise, particularly in Andhra Pradesh during the last four years; and

(c) the remedial measures taken in this regard to check such frauds and the action initiated against the erring contractors so far?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (c) Complaints about malpractices and grafts by private companies, whenever received are examined and actions are taken including debarring from competing in future contracts against such company, if found guilty. The State-wise details of fraudulent practices detected so far involving contractors in construction of National Highways (NH) including action taken thereof against such contractors and remedial measures taken up during the last four years are annexed. Besides, World Bank's Institutional integrity unit has alleged that some companies executing World Bank funded Lucknow-Muzaffarpur National Highway Project (LMNHP) in Bihar have committed sanctionable practices. Investigation was initiated by National Highways Authority of India (NHAI) but in the meantime Central Bureau of Investigation (CBI) intimated that they were also verifying the same complaint. The matter is now with CBI.